

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1343/2021

SUKHVINDER SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 05-09-2022 This appeal was called on for hearing today.

For Appellant(s) Mr. Sumit Sharma, Adv.
 Ms. Mahima Sharma, Adv.
 Ms. Tanya Raizada, Adv.
 Mr. Niraj Sharma, AOR

For Respondent(s) Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Ld. Counsel for respondent No.1 seeks and is granted two days time to file counter affidavit.

As per postal tracking report notice issued to respondent No.2 has been received back with postal remarks "Item on hold insufficient Address". Hence, learned counsel for the appellants shall within a period of two weeks file the fresh particulars of the said respondent and he shall also take fresh steps for the service of notice to him within the same period.

List again on 17.10.2022.

S.P.S. LALER
Registrar